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INFORMATION

**ఆంధ్రప్రదేశ్ రాజపత్రము**  
**THE ANDHRA PRADESH GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

No. 4] **AMARAVATI, MONDAY, 26<sup>th</sup> JUNE, 2023.**

**ANDHRA PRADESH ACTS, ORDINANCES AND  
REGULATIONS Etc.,**

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 23<sup>rd</sup> June, 2023 is being published under Article 348(3) of the Constitution of India for general information:-

**ANDHRA PRADESH ORDINANCE No. 4 OF 2023.**

Promulgated by the Governor in the Seventy Fourth year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND THE ANDHRA PRADESH  
STATE ROAD TRANSPORT CORPORATION (ABSORPTION OF  
EMPLOYEES INTO GOVERNMENT SERVICE) ACT, 2019.**

Whereas, the Government of Andhra Pradesh absorbed the employees of APSRTC into Government Service, w.e.f. 01.01.2020, by creating "Public Transport Department" as Head of the Department under the administrative control of T,R&B Department in accordance with the provisions of "the Andhra Pradesh State Road Transport Corporation (Absorption of employees into Government Service) Act, 2019 (Act No.36 of 2019)" as Published in AP Gazette Notification (Part-1 Extraordinary), No.2, G.837 of TR & B (TR.II) Dept., dated 01.01.2020 ;

And Whereas, in terms of section 4 of the said Act, save as otherwise provided for the Government, by notification specially applicable to absorbed employees of APSRTC, all rules made by or under any law for the time being in force applicable to the State Government employees shall be applicable to the employees of APSRTC absorbed into Government service by virtue of this Act ;

And Whereas, in terms of section 5 of the said Act, it shall be competent for the Government to frame such rules to regulate the service conditions of absorbed employees of APSRTC and the same shall bind on the absorbed employees,-

- (a) In terms of the above provisions, the Service rules for AP Public Transport Department (APPTD) were notified by the Government. vide G.O. Ms.Nos. 12 to 25 of TR&B Department dated: 24.05.2021, applicable to the State and Subordinate Services employees. But, no separate Conduct rules and CCA rules are notified by the Government for AP Public Transport Department (APPTD) employees, so far.
- (b) Therefore, the AP Public Transport Department (APPTD) continued to initiate disciplinary proceedings by the respective disciplinary authorities/appointing authorities, as applicable under the predecessor APSRTC CCA Regulations and Conduct Regulations.
- (c) In the said Subordinate Service rules communicated by the Government, the Regional Manager was notified as the appointing authority to the subordinate services employees for whom the unit of appointment is Region/ District; whereas, Depot Manager and other equivalent Officers are appointing authorities as per APSRTC Regulations.
- (d) Subsequently, the post of Regional Manager was subsumed into the post of District Public Transport Officer (DPTO) and no longer exists in APPTD.

(e) On account of the above stated in congruence resulting from the designation of Regional Manager as the appointing authority, several legal complications are created and a number of Writ Petitions have been filed in the Hon'ble High Court of Andhra Pradesh contesting the disciplinary proceedings initiated in APPTD in accordance with predecessor APSRTC CCA Regulations and Conduct Regulations, in the aftermath of Service rules notified on 24.05.2021.

And whereas, in view of the gravity of the problem related to the cases filed in Hon'ble High Court of A.P. by the delinquent employees, it has been decided to amend The Andhra Pradesh State Road Transport Corporation (Absorption of Employees into Government Service) Act, 2019.

And Whereas, the Legislature of the State of Andhra Pradesh is not now in session and the Governor of Andhra Pradesh is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Andhra Pradesh hereby promulgates the following Ordinance:-

1. (1) This Ordinance may be called the Andhra Pradesh State Road Transport Corporation (Absorption of Employees into Government Service) (Amendment) Ordinance, 2023.

Short Title and Commencement

(2) It shall be deemed to have come into force with effect on and from the 27th December, 2019.

2. In the Andhra Pradesh State Road Transport Corporation (Absorption of Employees into Government Service) Act, 2019, the following provisos shall be added to section 5.

Amendment of section 5.

Act No. 36 of 2019.

"Provided that the APSRTC Employees' (Service) Regulations, 1964, APSRTC Employees' (Conduct) Regulations, 1963 and APSRTC Employees' (CC&A) Regulations, 1967 shall continue to govern the Service

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conditions of the employees of Andhra Pradesh Public Transport Department (APPTD) until further rules consequent to the absorption are framed by the Government under sections 4 and 5 of the Act 36 of 2019.

Provided further that no disciplinary proceedings shall be deemed to be invalidated solely on the grounds of the initiation of the said proceedings by the respective appointing authorities/disciplinary authorities as notified under the APSRTC Regulations previously applicable to the said employees absorbed into Government service, Public Transport Department.”.

**S. ABDUL NAZEER,**

Governor of Andhra Pradesh.

**G. SATYA PRABHAKARA RAO,**

Secretary to Government,  
Legal and Legislative Affairs & Justice,  
Law Department.